

**(2021) 04 DEL CK 0181**

**Delhi High Court**

**Case No:** Civil Writ Petition No. 8052 Of 2020

Subhash Singh

APPELLANT

Vs

Union Of India & Ors

RESPONDENT

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**Date of Decision:** April 19, 2021

**Citation:** (2021) 04 DEL CK 0181

**Hon'ble Judges:** Manmohan, J; Asha Menon, J

**Bench:** Division Bench

**Advocate:** K.K. Sharma, Bhagvan Swarup Shukla, Sarvan Kumar

**Final Decision:** Disposed Of

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### **Judgement**

Manmohan, J

1. This petition has been heard by way of video conferencing.

2. Present petition has been filed seeking a number of prayers. However, learned counsel for the petitioner prays that a similar order as passed by a

Division Bench in W.P.(C) No.6437/2019 dated 30th May, 2019 be passed in the present writ petition. He clarifies that neither the judgment and order

dated 30th May, 2019 in W.P.(C) No.6437/2019 nor the judgments referred to in the said order have been challenged before the Supreme Court by

the respondents.

3. Issue notice.

4. Learned counsel for the respondents accepts notice. He states that in similar matters, notices have been issued by the Supreme Court in the

applications for condonation of delay and special leave petitions. He, however, candidly states that there is no stay in the said special leave petitions.

5. It is pertinent to mention that the petitioner has preferred the present writ petition to primarily seek a mandamus to the respondents to grant the

benefit of the second financial upgradation under the MACP Scheme in the Pay Band of Rs.9300-34800 with Grade Pay of Rs.4200 w.e.f. 01st

January, 2006 and wherever 20 years have been completed till the date the petitionerÃ¢â¬âs voluntarily retired on 30th June, 2006 or the dates

mentioned in the prayer clause along with consequential benefits including arrears. The petitionerÃ¢â¬âs claim is based upon the decision of the

Supreme Court in the case of Union of India and Ors. Vs. Balbir Singh Turn & Anr., Civil Appeal Diary No.3744/2016 along with other cases decided

on 08th December, 2017. The petitioner also place reliance on the decision of the Division Bench of this Court in Sunil Kumar Tyagi vs. Union of

India & Anr., W.P. (C) No.3549/2018 decided on 01st May, 2019.

6. As admittedly there is no interim order passed by the Supreme Court in any of the special leave petitions filed by the Union of India in similar

matters, we dispose of the present writ petition in similar terms as passed in W.P.(C) No.6437/2019 i.e. a direction to the respondents to consider the

petitionerÃ¢â¬âs claim in the light of the judgments in Union of India and Ors. Vs. Balbir Singh Turn & Anr. (supra) and Sunil Kumar Tyagi vs. Union

of India & Anr (supra) as well as Union of India & Ors. vs. M.V. Mohanan Nair, (2020) 5 SCC 421 as well as verify the facts and to dispose of the

representations of the petitioner positively within twelve weeks from today. It is clarified that in the event the Supreme Court varies or set asides the

order passed by the Division Bench in Sunil Kumar Tyagi vs. Union of India & Anr (supra) and/or any other similar matter, then the present order

shall abide by the order(s) of the Apex Court.

7. With the aforesaid direction, the present writ petition stands disposed of.

8. The order be uploaded on the website forthwith. Copy of the order be also forwarded to the learned counsel through e -mail.